

(14)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA No. 993/96

New Delhi: this the 27th day of JUNE, 2000.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A)

HON'BLE MR. KULDIP SINGH, MEMBER (J)

Shri Malook Ram,

S/o Shri Bhaj Ram,
R/o B-129, Kidwai Nagar,
New Delhi

.....Applicant.

(By Advocate: Shri Bisaria)

Versus

1. Union of India
through
Secretary,
Ministry of Commerce,
Udyog Bhawan,
New Delhi

2. Chief Controller of Imports &
Exports,
Administration NGA Branch,
Office of the Chief Controller of
Imports and Exports, Udyog Bhawan,
New Delhi

.....Respondents.

(By Advocate: Shri D. S. Mahendru)

ORDER

HON'BLE MR. S. R. ADIGE, VC (A).

Applicant impugns respondents' letters dated 12.2.96 and dated 27.10.95 and seeks a direction to respondents to refix his seniority after taking into account his Army service from 16.1.50 to 26.8.55 and grant him promotions on that basis with all consequential benefits.

2. Heard both sides.

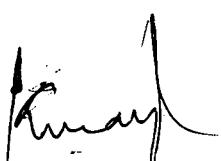
3. Respondents have annexed photocopy of applicant's service book (Annexure-R1) showing the grant of 5 increments to him for the 5 completed years of service in the Army. Copy of Education Ministry's OM dated 13.9.61 (Annexure-RII) has also been enclosed showing that service rendered by applicant in the Army from 16.1.50 to 26.8.55 has been

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taken into account for pensionary purposes.

4. Further from a perusal of the Hon'ble Supreme Court's order dated 27.7.95 (Annexure-3) in SLP No.11624/95 arising out of the Tribunal's order dated 7.10.94 in RA No.121/94 arising out of OA No.65/94, it is clear that their Lordships were satisfied that the services rendered by applicant in the Army between 16.1.50 to 26.8.55 had already been taken into account for purposes of seniority and nothing more remained for consideration (emphasis added).

5. In view of the above, the OA warrants no interference and is dismissed. No costs.


(KULDIP SINGH)
MEMBER (J)


(S.R. ADIGE)
VICE CHAIRMAN (A)

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